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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 13th April, 2026**

+ CRL.M.C. 2776/2026&CRL.M.A. 11238/2026

KARAN RASTOGI & ORS.

.....Petitioner

Through: Mr. Pranshu Gosain, Advocates along
with petitioners.

versus

STATE OF NCT OF DELHI & ANR.

.....Respondent

Through: Mr. Sunil Kumar Gautam, APP with
SI Manish.

Mr. Malik, Advocate for R-2 with R-2.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 345/2025 dated 11.12.2025, registered at Police Station Hazrat Nizamuddin, for commission of offences under Sections 318 (4) BNS (corresponding Section 420 IPC), along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.
2. According to complainant-Vasudha Malik (respondent No.2 herein), she had contacted *Edukap Services*, managed by the petitioner, which used to give information and guidance for admission in LLB in University situated in Gurugram.
3. On the basis of assurance, the complainant had paid them Rs. 20,000/- and submitted all documents for processing of her admission but, there was some dispute related to the admission process, and when the complainant sought for refund of amount, it was denied.
4. It was in the abovesaid backdrop that when she reported the matter, it



resulted in registration of FIR.

5. However, in the interregnum, the parties have been able to settle all their disputes and have entered into a written settlement dated 10.04.2026.

6. As per terms of settlement, besides refunding the abovesaid amount of Rs. 20,000/-, the accused persons have made another payment of Rs. 20,000/- towards compensation.

7. Respondent No.2 appears through *video-conferencing*. Her father, who is a practicing advocate, is present in court and represents her. The Investigating Officer (I.O.)-SI Manish is also present and identifies her and submits that investigation is, otherwise, complete, *albeit*, charge-sheet has yet not been filed. He submits that in relation to the allegations appearing in the present FIR, he has not received any complaint from any other person.

8. All the petitioners are present in Court.

9. Petitioner No.2 is counsellor and petitioner No.3 is junior counsellor in *Edukap Services*.

10. Since the respondent No.2 has received the entire amount and compensation also, she is not interested in pursuing the present FIR. She states that she would have '*no objection*' if the FIR is quashed. She also states that she has entered into the abovesaid settlement out of her own free will without any coercion and influence from any corner whatsoever.

11. The FIR has been registered for commission of offence under Section 318(4) BNS (corresponding Section 420 IPC), which is compoundable in nature.

12. Keeping in mind the overall facts of the case and the fact that parties have settled their all disputes amicably and respondent no. 2 does not want to pursue her complaint against petitioners herein, continuing with criminal



proceedings would serve no useful purpose.

13. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

14. Consequently, to secure the ends of justice, FIR No. 345/2025 dated 11.12.2025, registered at Police Station Hazrat Nizamuddin, for commission of offences under Sections 318 (4) BNS (corresponding Section 420 IPC) along with all consequential proceedings arising therefrom, is hereby quashed.

15. Original affidavits and MoU of the parties, copies of which have been placed on record in the present proceedings, shall be submitted to the concerned SHO/IO within two weeks.

16. The petition stands disposed of in aforesaid terms.

17. The pending application also stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

APRIL 13, 2026/sw/pb